

AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). The statistical data available with the D.G.T.D. show that there appears to be no significant fall in production in any of the industries during the first quarter of 1969 as compared to 1968. We are not aware that the investment climate has shocked foreign participants in the industry in that area. The question of issuing any specific directions to West Bengal Government therefore does not arise.

### Foreign Collaboration

4986. SHRI HIMATSINGKA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number and details of foreign collaboration approved by Government during the first 2 quarters of the current year;

(b) whether the policy of allowing foreign collaborations has undergone any change as compared to that followed during the last three non-Plan years;

(c) if so, the details of the modifications introduced in the policy and whether any further modifications are proposed to be introduced in the policy and also during the Fourth Five Year Plan; and

(d) if so, the details of such proposals?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) The names etc. of 82 firms which have been allowed collaboration during the first two quarters of the current year are given in the statement laid on the Table of the House. [*Placed in Library. See No. LT-1848/69.*]

(b) to (d). The policy of Government in respect of foreign private investment and collaboration remains

the same as hitherto. However, within the framework of this basic policy, certain re-orientation has brought about keeping in view the strong industrial base that has been set up in the country and the need for boosting the export of our manufactured products. As a result, greater selectivity is now being exercised in the matter of approval of foreign collaboration applications. With a view to avoiding repetitive import of technology for the manufacture of same or similar products, efforts are made to conduct co-ordinated negotiations when a number of units are proposed to be set up for the manufacture of the same item at about the same time. Technical collaboration agreements are now usually approved for a 5 year duration only. Care is also taken to ensure that, as far as possible, collaboration agreements do not impose restrictions on the export of manufactured products, and also that a provision is made in the agreements which allows the know-how to be passed on to another Indian Company, should it become necessary, on terms to be mutually agreed to by all concerned including the foreign collaborator and subject to the approval of the Government.

No major policy modifications are immediately contemplated.

### Placing of Order for Digestion and Desilication Plant for Korba Alumina Plant with Bharat Heavy Plate and Vessels Ltd.

4987. SHRI HIMATSINGKA: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether his Ministry and the Ministry of Petroleum and Chemicals and Mines and Metals have of late been holding diametrically opposing views on the desirability of placing an order for digestion and desilication plant for the Korba Alumina Plant with the Bharat Heavy Plate and Vessels Ltd, Visakhapatnam;

(b) if so, the precise nature of the views held by the two Ministries; and